

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 1175 of 2020**

M/s. Binod Gas Distributors, Jharia, Dhanbad ... Petitioner
Versus

Union of India, through the Secretary, Ministry of Petroleum and
Natural Gas, New Delhi & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mrs. Ritu Kumar, Advocate
For the Respondent Nos.2 & 3 : Mr. Rahul Lamba, Advocate
For the Respondent Nos.4 & 5 : Mr. Prashant Kumar Singh, Advocate

06/08.09.2021 The present writ petition is taken up today through Video conferencing.

Mrs. Ritu Kumar, the learned counsel for the petitioner, submits that during the pendency of the writ petition, the respondent nos. 6 and 7 have given their "no objection" to Smt. Madhuri Sinha, one of the partners of the petitioner – M/s. Binod Gas Distributors, Jharia, Dhanbad. The said fact has been brought on record by filing a supplementary affidavit.

The said supplementary affidavit is not found on record.
Office to verify the same.

Put up this case under the heading "For Admission" on 25.10.2021.

In the meantime, if competent authority of the respondent-IOCL receives "no objection" of the respondent nos. 6 and 7 in favour Smt. Madhuri Sinha and there is no other legal impediment left, a suitable decision may be taken with respect to the concerned LPG Distributorship in question.

(Rajesh Shankar, J.)

Manish